

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 981 OF 2019 IN  
DFR NO. 2111 OF 2019**

**Dated: 14<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Indian Railways**

**...Appellant(s)**

**Vs.**

**Tamil Nadu Electricity Board Limited & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s)

: Mr. Pulkit Agarwal  
Mr. Shubham Arya

**ORDER**

**IA NO. 981 OF 2019  
(Application for urgent listing)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in this application, the IA is allowed. Application is disposed of.

**DFR NO. 2111 OF 2019**

List the matter on **21.05.2019** subject to curing of defects.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**